

- Rashtriya Swasthya Bima Yojana (RSBY) which provides for smart card based cashless health insurance including maternity benefit on family floater basis to Below Poverty Line (BPL) families (a unit of five) in the unorganized sector.

The Government have also taken several steps in the direction of preventive health care, which *inter-alia* include Universal Immunization of children against 7 diseases; Pulse Polio Immunization; Family Planning services; Maternal and Reproductive Health Services; Child Health services that include both home based and facility based New born Care; Adolescent Reproductive and Sexual Health (ARSH) services; Investigation/screening and treatment for Malaria; Kala-azar, Filariasis, Dengue; Japanese Encephalitis and Chikungunya; Detection and treatment for Tuberculosis including MDR-TB; Detection and treatment for Leprosy; Detection, treatment and counselling for HIV/AIDS; Cataract surgery for Blindness control.

Further, under Rashtriya Bal Swasthya Karyakram (RBSK) support is being provided to States/UTs for child health screening and early intervention services through early detection and early management of common health conditions classified into 4 Ds *i.e.* Defects at birth, Diseases, Deficiencies, Development delays including disability. A comprehensive National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular diseases and Stroke (NPCDCS) for activities including health promotion, early detection and treatment of Cancer, Diabetes, Cardiovascular diseases and Stroke, has also been initiated.

**Violation of regulatory and manufacturing
standards by MNCs**

121. SHRI RAVI PRAKASH VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Multi-National Companies (MNCs) have violated the regulatory and manufacturing standards recently;

(b) if so, whether the Food Safety and Standards Authority of India (FSSAI) has audited the factories of the MNCs in order to ensure that these MNCs comply with regulatory and manufacturing standards;

(c) if so, the details thereof, company-wise and the findings thereof;

(d) the action taken by Government against those MNCs who violated the regulatory and manufacturing standards; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) The State food safety authorities and the Food Safety Standards Authority of India has taken note of the violations of the provisions of Food Safety and Standards Act and Regulations thereunder.

(b) The FSSAI has not audited or conducted inspection of premises of any multi national companies as implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 rests with the State/UT Governments.

(c) Does not arise.

(d) and (e) Food Safety and Standards Authority of India has ordered recall of the food products, and/or withdrawn provisional “No Objection Certificates” (NOCs) issued in respect of various food products manufactured by MNCs who violated the provisions of the FSS Act or Regulations thereunder.

Reforms in food safety apparatus

122. SHRI D. RAJA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Chairman of the Scientific Panel of the Food Safety and Standards Authority of India (FSSAI) has called for a sweeping reforms of the country's Food Safety apparatus; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) While no such recommendation has been received by the Food Safety and Standards Authority of India (FSSAI) from any of the Scientific Panels, the Government has taken note of the reports appearing in the media on the subject.

Infrastructure for treatment of rape victims

123. SHRI PANKAJ BORA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that hospitals in India lack in infrastructure to treat rape victims due to which one of them had to be flown to Singapore but in vain; and

(b) if so, whether Government is taking any steps to improve infrastructure so that such cases can be handled in India with promptness and expert medical personnel?